

**CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH**

OA/020/330/2021

HYDERABAD, this the 26th day of April, 2021

**Hon'ble Mr. Ashish Kalia, Judl. Member
Hon'ble Mr. B.V. Sudhakar, Admn. Member**



K. Krishna Murthy, S/o. Ramarav,
Aged about 57 years,
Occ: Skilled Farm Worker (TS), Group. C,
Working at Central Silk Board,
Govt. of India, Parigi,
Ananthapur Dist., A.P.

...Applicant

(By Advocate : Sri M. V. Krishna Mohan)

Vs.

1. The Union of India rep. by
Secretary rep. by its
Secretary, Ministry of Textiles,
Udyog Bhavan, New Delhi.
2. Central Silk Board rep. by its
CEO & Member Secretary,
Central Silk Board, CSB Complex,
B.T.M. Layot, Madivala,
Bengaluru 560 068.
3. Director, National Silkworm Seed Organization,
Central Silk Board, IV Floor,
CSB Complex, B.T.M. Layot,
Madivala, Bengaluru 560 068.
4. National Silk Worm Seed Organization,
Central Silk Board, Govt of India,
Sudhanagar, Parigi,
Ananthapur District,
A.P. 515 261.

... Respondents

(By Advocate: Sri S.S. Varma, SC for CSB)

ORAL ORDER
(As per Hon'ble Mr. B.V.Sudhakar, Admn. Member)

Through Video Conferencing:



2. Heard the learned counsel for the applicant and the learned counsel for the respondents.
3. The O.A. has been filed in regard to the retirement of the applicant at the age of 58. Applicant is claiming his retirement age to be 60 years.
4. The contentions of the applicant are that he was appointed in the year 1988 through Employment Exchange and has rendered 32 years of service as casual labour. Further, he was initially granted temporary status in the year 2005 which was later withdrawn. However, subsequently the respondents granted temporary status to him in the year 2015. The applicant has been converted as Time Scale Farm Worker in the year 1993. He states that the coordinate bench of this Tribunal at Bangalore has delivered a judgement in the case of similarly situated persons, deciding their age of retirement to be 60 years. Therefore, he prays that similar benefit be granted to him.
5. However, this Tribunal, in similar cases, has observed that the matter has been carried over to Hon'ble High Court of Karnataka in Writ Petition No.18693/2014. Since the said Writ Petition is pending, the respondents therein were directed to grant relief based on the judgement of the Hon'ble High Court of Karnataka. The applicant can

also be granted the same benefit based on the judgement of the Hon'ble High Court of Karnataka. Therefore, we are of the view that the O.A. can be disposed of, directing the respondents to provide relief to the applicant, depending upon the judgement of the Hon'ble High Court of Karnataka in the above said Writ Petition, as and when delivered.



6. With the above direction, the O.A. is disposed of with no order as to costs.

(B.V.SUDHAKAR)
ADMINISTRATIVE MEMBER

(ASHISH KALIA)
JUDICIAL MEMBER

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